

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:2695
ANSWERED ON:17.03.2006
APPOINTMENT ON COMPASSIONATE GROUND IN RBI
Shiwankar Shri Maha Deo Rao

Will the Minister of FINANCE be pleased to state:

- (a) the details of cases appointment on compassionate grounds pending at present in Reserve Bank of India (RBI) with the date and reasons for pendency;
- (b) whether RBI has not provided job on compassionate ground to the son and daughters of the deceased employees in case the spouse (wife) is not alive or above 50 years;
- (c) if so, the reasons and rationale therefor;
- (d) whether the Government has any proposal to consider for providing employment on compassionate grounds to sons/daughters of deceased in RBI as in other Government/Autonomous bodies;
- (e) if so, the details thereof; and
- (f) if not, the efforts being made to ensure implementation of compensation in true sense?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PAWAN KUMAR BANSAL)

(a) to (f) : At present 29 cases of appointment on compassionate grounds are pending in Reserve Bank of India (RBI) primarily for non-completion of procedural and other formalities. RBI has also reported that an ex-gratia and other financial benefits are extended to the spouse/dependant children of the deceased employee. In case the spouse is not alive or above 50 years, RBI is not providing compassionate employment to the sons/daughters of the deceased employees, as it was observed that in many cases the children after marriage deserted the family members thus defeating the very purpose for which the existing scheme of compassionate appointment, is meant. Therefore, a conscious decision in consultation with recognized Trade Unions/Associations, was taken by the RBI to restrict the employment option only to the spouse. In fact, the existing scheme ensures liberal compensation in true sense.